# GOVERNMENT OF INDIA MINISTRY OF PANCHAYATI RAJ RAJYA SABHA **UNSTARRED QUESTION NO. 1344**

### ANSWERED ON 30.07.2021

## AMENDMENT OF ARTICLE 243G

## 1344. SMT. VANDANA CHAVAN:

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) whether Government plans amending Article 243G so State Legislatures must vest rural local bodies with powers necessary for local self government, including matters in Eleventh Schedule;
- (b) if so, details thereof, if not, reasons therefor,
- (c) whether Government's local body grant release to States will be conditional upon amendment of laws for effective devolution of functions and local community participation apportioning untied funds to rural local bodies;
- (d) if so, details thereof, if not, reasons therefor;
- (e) whether Government plans to amend Article 276 such that professional tax goes directly to rural local bodies; and
- (f) if so, details thereof, if not, reasons therefor?

#### ANSWER

## THE MINISTER OF STATE FOR PANCHAYATI RAJ (SHRI KAPIL MORESHWAR PATIL)

- (a) No, Sir. There is no such proposal.
- (b) Question does not arise.
- (c) No, Sir. Government's local body grant release to States is not conditional upon amendment of laws for effective devolution of functions and local community participation apportioning untied funds to rural local bodies.
- (d) Question does not arise.
- (e) No, Sir.
- (f) Question does not arise.

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